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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A.NO.3064/2003

Friday, this the 19th day of December, 2003

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

Harkesh Meen,
(GAYOTAWALA)
S/o Shri B.L.Meena,
R/o Village/Post Office Mondari,
Lalsot Taluk Distt. Dousa,
Rajasthan-303504.

..Applicant

(By Advocate: Shri N.L.Bareja)

Versus

1. Union of India through
Secretary (Revenue)
Ministry of HRD (Deptt. of Education),
Shastri Bhawan,
New Delhi-110001,
2. The Joint Secretary,
Govt. of India, and The Chairman CTSA,
Deptt. of Education, MHRD,
Shastri Bhawan,
New Delhi-110001,
3. The Secretry,
CTSA, ESS ESS PLAZA,
Plot No.1, Community Centre Sector 3,
Rohini, Delhi-110085.
4. Shri A.K.Gupta,
Principal CST, Shimla, (Central School of Tibetans),
presently transferred to CST Darjeeling.

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Admittedly appeal of the applicant is pending before Respondent No.2 since 5th July, 2003. At this stage, when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice.

2. It is directed that respondent no.2 should consider the representation of the applicant preferably within four months from the date of receipt of the order and

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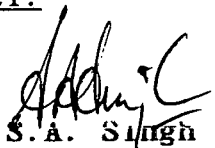
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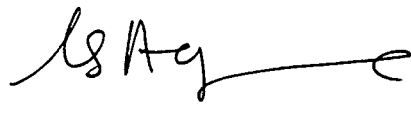
(2)

communicate it to the applicant.

3. Nothing said herein should be taken as an expression ^{in this OA} on the merits of the matter. The documents filed by the applicant may be returned to him against the acknowledgement.

Dasti.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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